

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 5

CP (IB) No. 122/Vol./Chd/Hry/2021

IN THE MATTER OF:

Jagannath Coal Transport Pvt. Ltd. ... Petitioner

Under Section: 59, IBC 2016

Order delivered on 13.06.2024

CORAM:

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Ankit Sharma, Advocate.

For the Income Tax : Mr. Yogesh Putney, Senior Standing Counsel.
Department

For the Liquidator : Mr. Rakesh Kumar with Ms. Preeti Kashyap, Mr.
Ankit Sharma, Mr. Varun Pandit, Mr. Rishabh
Arora and Mr. Yash Dhawan.

ORDER

Heard the submissions made by the counsel for the Liquidator. The counsel for the Liquidator is directed to take steps for getting Form H filed in support of their application. In the meantime, the counsel for the Liquidator is directed to serve a copy of the affidavit to the counsel for the Income Tax Department.

At the request of the counsel for the Liquidator, the matter now stands posted to 24.07.2024.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)

June 13, 2024
Priyanka